

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 291**

TO BE ANSWERED ON THE 19TH JULY, 2022/ ASHADHA 28, 1944 (SAKA)

CRIMINAL GANGS

†291. SHRIMATI RANJANBEN DHANANJAY BHATT:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that the Government is contemplating to take any action against the active criminal gangs in the States;

(b) if so, the details of steps taken by the Government in this regard so far; and

(c) if not, the reasons therefor?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI NITYANAND RAI)**

(a) to (c): 'Police' and 'Public Order' are State subjects under the Seventh Schedule to the Constitution of India and State Governments are responsible for prevention, detection and investigation of crimes and for prosecuting the criminals through their law enforcement agencies. The National Crime Records Bureau (NCRB) does not maintain data under the head 'Criminal Gangs'.

However, different types of organized crimes are dealt by various Central agencies such as Central Bureau of Investigation (CBI), National Investigation Agency (NIA), Enforcement Directorate (ED), Narcotics

Control Bureau (NCB), etc. The Central Government has undertaken various initiatives which *inter-alia* include initiatives like Crime and Criminal Tracking Network and Systems (CCTNS) Project, Inter-operable Criminal Justice System (ICJS) Project, Indian Cyber Crime Coordination Centre (I4C) Scheme, etc., which facilitate State/UT law enforcement agencies in checking such crimes.
